

LOVENEET HANDA

Voluntary Liquidator

Sorlet Media AND Entertainment Private Limited

CIN: U74999DL2016PTC304167

Communication Address: 201, 2nd Floor, Park View Complex 48, near Reliance Fresh, Hasanpur,
I.P.Extension, Patparganj, Delhi 110092

E-Mail Id: liquidation.sorletmedia@gmail.com

Reg. No. IBBI/PA-002/IP-N01048/2020-2021/13386

AFA valid upto- 19th December, 2023

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED]

1.	NAME OF CORPORATE PERSON	SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE	09/08/2016
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC- DELHI & HARYANA INCORPORATED UNDER THE PROVISION COMPANIES ACT, 2013.
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF	U74999DL2016PTC304167
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Ground Floor, E-44/3 Okhla Industrial Area, Phase-2 South Delhi 110020
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	11 th September, 2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Loveneet Handa 201, 2nd Floor, Park View Complex 48, near Reliance Fresh, Hasanpur, I.P.Extension, Patparganj, Delhi 110092 E-mail: loveneet.cs@gmail.com Contact No. 9818664478 IP Registration No.: IBBI/PA-002/IP-N01048/2020-2021/13386
8.	LAST DATE FOR SUBMISSION OF CLAIMS	10 th October 2023

Notice is hereby given that **SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED** has commenced voluntary liquidation on **11th September, 2023**.

The stakeholders of **SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED** are hereby called upon to submit proof of their claims, on or before **10th October 2023**, to the liquidator at the address mentioned against item 7.



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Sorlet Media AND Entertainment Private Limited

CIN: U74999DL2016PTC304167

Communication Address: 201, 2nd Floor, Park View Complex 48, near Reliance Fresh, Hasanpur, I.P.Extension, Patparganj, Delhi 110092

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The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, post or electronically.

Submission of false or misleading proofs of claim shall attract penalties.



Loveneet Handa
Liquidator for

SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED (Under Voluntary Liquidation)

IP Registration No: IBBI/PA-002/IP-N01048/2020-2021/13386

Date: 12/09/2023

Place: Delhi

NOTICE FOR LOSS OF SHARES CERTIFICATES
 Notice is hereby given that the following Share Certificate(s) issued by the Company are reported to have lost/misplaced/stolen and the Registered Holder(s) thereof/Claimants have applied to the Company for issue of duplicate Share Certificate(s):

Sr. No.	Folio	Name	Certificate No.	Distinctive No.	No. of Shares
1.	H-168	HARDESH KUMAR	106112 - 106113	2299651 - 2299750	100 (F.V. 10/-)

Any person(s) who has/have claim(s) in respect of abovementioned Share(s) should lodge such claim(s) in writing supported by valid documents with Registrar & Transfer Agent, Alankit Assignments Ltd., Alankit House, 45/2, Jhandewalan Extn., New Delhi - 110055, Tel:- 23541234, 24541234; Fax: 41543474 within 10 days of publication of this notice. Thereafter no claims will be entertained and the RTA will proceed for issuing duplicate Share Certificate(s).

For and on Behalf of

ISGEC HEAVY ENGINEERING LIMITED
Sd/- SACHIN SALUJA (Company Secretary)

Date: 14.09.2023
Place: Noida


टाटा कोपल्ट फाइनांसियल सर्विसेस लिमिटेड
 पंजीकृत कार्यालय: टावर ए, 11वीं तल, पेनिनसुला बिजनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुंबई-400013

कच्चा सूचना
 प्रतिभूति हित प्रवर्तन नियमावली, 2002 के नियम 8 (1) के साथ पठित परिशिष्ट 4 के अनुसार

मैसा लि., विनियम परिचयपत्रों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत कैपिटल फर्मानासियल सर्विसेस लि. के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना लिखि 15.06.2023 जारी कर **अग्रगण्य एवं सह-अग्रगण्य** को **गारंटर** जैसी 1) मै. तारक टेंडर हाउस, द्वारा उनके **प्रीमियर, माध्यम विलक्षण, अग्रगण्य** सुनी, बुन्दवन्, उत्तर प्रदेश-281121; 2) श्री सुनीय अग्रवाल उर्फ सुनेर अग्रवाल, उर्फ सुनीय अग्रवाल, पुत्र विष्णु प्रसाद 3) सुधी पुनम, उर्फ पुनम अग्रवाल, दोनों निवासी: मकान नं. 63, छिन्नी बस्ती, बुन्दवन् बाजार मयपुर उत्तर प्रदेश-281121 को सूचना थी, कि जो कि लिखि से 60 दिनों के अन्दर अपना पत्र भेजें और अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का अधिकार/परिचयिका कक्षा कर लिया है।

TCFLA037000001061051 के माध्यम से रु. 38,79,980/- के अग्रगण्य और 123 लाख (एक लाख बीस हजार नौ सौ अठ्ठावन हजार) के अग्रगण्य का निर्देश दिया था।

अग्रगण्य इस शक्ति को वापस लेने में विफल रहे, अतः एतद्वारा अग्रगण्य, तथा आम जनता को सूचित किया जाता है कि: अग्र, 13 सितम्बर, 2023 को अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित अधिनियम की धारा 13 (4) के अन्तर्गत उक्त शक्ति का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का अधिकार/परिचयिका कक्षा कर लिया है।

हस्ताक्षर रूप में अग्रगण्य तथा आम जनता को सूचित करने के लिए जारी है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय में एक तथा इस सम्पत्तियों को किसी भी तरह का व्यवसाय 15.06.2023 को रु. 38,79,980/- के अग्रगण्य रूप पर अग्रत तथा देव अग्रत, चाचन, लागती आदि के लिये टाटा कैपिटल फाइनांसियल सर्विसेस लि. के चार्ज के अधीन होगा।

सम्पत्ति का अनुसूची
हाउस नंबर टल नं. 5/52, 5/60, (पुनम) एन 83/1 (रक्षा भूख 4673) कर भाग, पूर्वीय भाग 64 वर्ग फुट अर्थात् 45.51 वर्ग फुट हस्ति मार्ग, बुन्दवन्, मयपुर उत्तर प्रदेश का सभी भाग तथा विष्णु विष्णु विष्णु विष्णु मयपुर अग्रवाल के पक्ष में निष्पादित बिजली प्रवेश लिखि 16.03.2017 में दिव्य अग्र है। पंजीय नं. अग्र नं. 64, पंजीयन: मकान नं. 62, उत्तर: 21 पंजीय चोड़ा गैस, पंजीयन: माती लाल बजाज का मकान
हस्ताक्षर/अधिकारी टाटा कैपिटल फाइनांसियल सर्विसेस लि.

नलवा सन्स इन्वेस्टमेंट्स लिमिटेड
 CIN: L65993DL1970PLC146414
 पंजीकृत कार्यालय: 28 नजफगढ़ रोड, मोती नगर औद्योगिक क्षेत्र, नई दिल्ली- 110015
 फोन नं.: (011)50221854, 45021812, फैक्स नं.: (011) 25928118, 45021982
 निवेशकों के लिए ईमेल आईडी: investorcare@nalwasons.com, वेबसाइट: www.nalwasons.com

सावधानांक सूचना— शायर सांटीफिकेट की गुप्तशुद्दा
 सूचित किया जाता है कि निम्नलिखित शेरर सांटीफिकेट गुप्त हो गए हैं। यदि इस सूचना के प्रकाशन के 7 दिनों तक वैध आपत्ति प्राप्त नहीं मिली तो कंपनी इनके स्थान पर डुप्लिकेट सांटीफिकेट जारी कर देगी।

फोलियो सं.	शेयरधारक का नाम	सांटीफिकेट नं.	विशिष्ट संख्या	शेयरों की संख्या
4697/12	अतुल सिंगल	311154-311158	31475251-31475655	305

जिदल स्ट्रिप्स लिमिटेड (अब नलवा सन्स इन्वेस्टमेंट्स लिमिटेड) के पुराने इन्विटी शेयर (16/09/2003 तक जारी)

कृते नलवा सन्स इन्वेस्टमेंट लिमिटेड
हस्ता / —
अतुल सिंगल

दिनांक: 08 सितंबर, 2023
स्थान: दिल्ली


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149, प्रथम तल, शील प्लेस, पुरानी दिल्ली चुंगी, दिल्ली रोड – नैरत, यूपी, 250002

TATA CAPITAL FINANCIAL SERVICES LIMITED
Registered Address:- Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013

POSSESSION NOTICE
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Tata Capital Financial Services Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 15.06.2023 calling upon the Borrower & Co-Borrowers/Guarantors i.e., (1) M/s Tatal Tent House, Through its Proprietor, Madhav Villas, Attalla Chungi, Vrindavan, Uttar Pradesh- 281121; (2) Mr. Sudheer Agrawal Alias Sudher Agrawal alias Sudhir Agrawal S/o Mr. Vishnu Prasad; (3) Ms. Poonam Alias Poonam Agrawal, Both R/o, House No. 63, Chhipi Gali, Vrindavan Bangar, Mathura, Uttar Pradesh- 281121 to repay the amount mentioned in the Demand Notice Ref. No. 38.79,980/- vide Loan Account (Restructured) No. TCFIA0370000011061051 along with interest plus penal interest charges, costs etc. within 60 days from the date of the said notice.

The borrowers, having failed to repay the amount, notice is hereby given to the borrowers, in particular and the public, in general, that the undersigned has taken symbolic/constructive possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 13th day of September, 2023.

The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Ltd. for an amount Rs. 38,79,980/- as on 15.06.2023 along with interest thereon and penal interest, charges, costs etc.

SCHEDULE OF THE PROPERTY

ALL THAT PART & PARCEL OF HOUSE WATER RATE NO. 5/52, 5/60 (OLD), & 53/1 (NEW) & PART OF 4673, AREA ADMEASURING 64 SQUARE YARDS, i.e., 53.51 SQUARE YARDS, CHHIPI GALI, VRINDAVAN, MATHURA, UTTAR PRADESH, MORE PARTICULARLY DESCRIBED IN SALE DEED DATED 16.03.2017, EXECUTED IN FAVOR OF SUDHIR AGRAWAL, BOUNDED AS: EAST : HOUSE NO. 64, WEST : HOUSE NO. 62, NORTH : ROAD 21 FT WIDE, SOUTH : HOUSE OF MOTI LAL BAJAJ

PRICE:- Main Plot Rs. 38,79,980/- Sd/- Authorized Officer
Date:- 13.09.2023 Tata Capital Financial Services Ltd.

PI Industries Limited

CIN: L24211RJ1946PLC000469

Regd. Office: Udaisaragar Road, Udaipur - 313 001 (Raj.)

Phone: 0294-6651100, Fax: 0294-2491946

E-mail: investor@piind.com, Website: www.piindustries.com

NOTICE TO EQUITY SHAREHOLDERS OF THE COMPANY TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND

This Notice is published pursuant to the provisions of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2017 ("the Rules") read with Section 124(6) of the Companies Act, 2013 ("the Act").

The Equity Shareholders of PI Industries Limited ("the Company") are hereby informed that in accordance with the provisions of section 124(6) of the Act read with Rule 6 of the Rules, all shares in respect of which unclaimed dividend has been transferred to Investor Education and Protection Fund ("IEPF") or dividend warrant has not been encashed by the shareholder(s) during last seven consecutive years or more (relevant shares), under the Act and the Rules, shall be transferred and credited by the Company to the Demat account of IEPF in the manner prescribed under the Rules.

Accordingly, dividend declared by the Company during financial year 2016-17 (Interim Dividend 2016-17) lying unpaid / unclaimed for a period of seven consecutive years or more as on December 1, 2023 will be transferred to IEPF. Further, shares held by the shareholders who have not en-cashed the dividend for the year 2016-17, and who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. Details of such dividend and shares transfer are available on the website of the Company viz. <https://www.piindustries.com/investor-relations/sh-cs/Shareholders-Information>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance with the Rules. The shareholders may claim the shares transferred to IEPF along with benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. Please note that no such claim shall lie against the Company with respect to the unclaimed / unpaid dividends and share(s) transferred to the IEPF pursuant to the Rules. The Company has communicated by email where email address is available and by post where e-mail address is not recorded with company, to those shareholders whose shares / unpaid dividend are liable to be transferred to IEPF under the said Rules.

In case the shares which are required to be transferred to IEPF are held in physical form, the Company would be issuing duplicate share certificate(s) for transferring to IEPF and upon issue of such duplicate share certificates, the original share certificate(s) will be deemed to be cancelled and non-negotiable. In case the shares are held in demat form, the Company shall inform the depository by way of corporate action, for transferring such shares to IEPF.

In order to enable sending of notices and other statutory communications/ benefits to shareholders in electronic form, we request the shareholders of the Company, who have not yet registered their e-mail address, PAN No. and bank account details, to register the same in respect of equity shares held in electronic form with the concerned Depository through their Depository Participant(s) and in respect of shares held in physical form by writing to the Company or its Registrar and Share Transfer Agent M/s KFin Technologies Limited (Unit: PI Industries Ltd.) Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. Attn: Mr. N. Shiva Kumar, Toll Free No. 1800-4258-998. Email: einward.ris@kintech.com; website: www.kintech.com

In case the Company does not receive any communication from the concerned shareholders by November 27, 2023 or such other date as may be extended, the Company shall, with a view to complying with the requirements set out in the Rules, dematerialise and transfer the shares to IEPF Authority by way of corporate action by the due date as per procedure stipulated in the Rules.

For PI Industries Limited
Sd/-
Sonali Tiwari
Company Secretary & Nodal Officer

Place: Gurugram

Date : 13.09.2023

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
IND SWIFT LIMITED**

RELEVANT PARTICULARS

1. Name of corporate debtor	Ind Swift Limited
2. Date of incorporation of corporate debtor	06-06-1986
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24230CH1986PLC006897
5. Address of the registered office and principal office (if any) of corporate debtor	Registered address: 781 Industrial Area, Phase II, Chandigarh-160002
6. Insolvency commencement date in respect of corporate debtor	12-09-2023
7. Estimated date of closure of insolvency resolution process	10-03-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Sunita IBBI/PA-002/IP-NO1208/2021-2022/14031
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address- SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: csskanwar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address- SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: corp.indswift@gmail.com Mobile: +91 9875921492
11. Last date for submission of claims	26-09-2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained in the interim resolution professional	Public Deposits
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Atul Grover IBBI/PA-002/IP-NO156/2017-18/10403 House No.